

High Court for the State of Telangana



e-newsletter

Hon'ble the Chief Justice: Sri Justice Raghvendra S. Chauhan

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Hon'ble Sri Justice Ponugoti Naveen Rao

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Foreword

It is a pleasure to us to extend our New Year wishes to all and also to release the e-newsletter of this High Court for the quarter ending October-December, 2019.

The e-newsletter gives a bird's eye view of the statistics of the number of Judges of the High Court and Subordinate Courts in position; the institution, disposal and pendency of cases; major events, activities and the achievements in the High Court and its various Judicial and non-Judicial departments along with its subordinate Courts. It serves as an important source of information to all its readers.

We recollect that, this quarter also made us to bid adieu to Sri Justice P. V. Sanjay Kumar on the eve of His Lordship's transfer to the Punjab & Haryana High Court on 12th day of October, 2019.

Scores of other activities and events are definite to unfold in the coming months.

HON'BLE SRI JUSTICE M.S. RAMACHANDRA RAO

HON'BLE SRI JUSTICE P. NAVEEN RAO



Contents

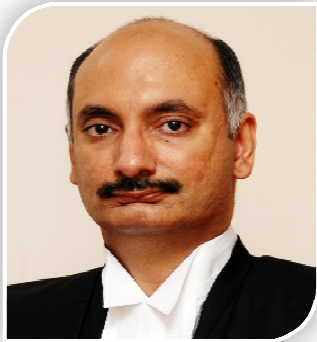
Sl. No	Contents	Pg. No
1	Hon'ble Judges of the High Court for the State of Telangana	1
2	Registrars of the High Court	3
3	Transfers of Hon'ble Judges from 01-10-2019 to 31-12-2019	4
4	Some important events of the Telangana High Court at a glance	5
5	Events of the High Court	7
6	Some of the Important and latest Judgments delivered by Hon'ble Judges of this High Court	12
7	Statement of work done of the High Court as on 31-12-2019	27
8	Sanctioned strength, working strength and vacancy position of Judicial Officers in the state of Telangana	28
9	Sanctioned strength, Working Strength and Vacancy position of Ministerial Staff in District Courts as on 31-12-2019	30
10	District wise Statement of the Institutions, Disposal and pendency of cases from 01-10-2019 to 31-12-2019	32
11	Activities of Telangana State Legal Services Authority	33
12	Statistics of High Court Legal Services Committee	40
13	Activities of Telangana State Judicial Academy	41
14	Events of District Courts	46

This e-newsletter is intended to provide public access to information on the activities of the State Judiciary in general. While every step has been taken to avoid errors/omissions. Information given in the e-newsletter is merely for reference and must not be taken as having the authority of, or being binding in anyway on the Editorial Board of the e-newsletter and the officials involved in compilation thereof, who do not woees any responsibility whatsoever for any loss, damage, or distress to any person, whether or not a user of this e-publication, on account of any action taken or not taken on the basis of the information given in this e-newsletter.

High Court Judges



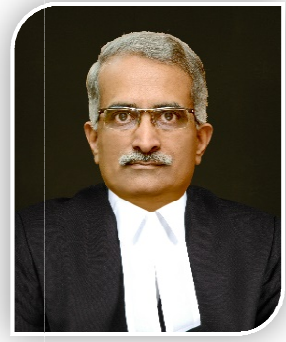
**Sri Justice
Raghvendra S. Chauhan
Hon'ble the Chief Justice**



**Sri Justice
M.S. Ramachandra Rao**



**Sri Justice
Adavalli Rajasheker Reddy**



**Sri Justice
Ponugoti Naveen Rao**



**Sri Justice
Challa Kodanda Ram**



**Dr. Justice
Shameem Akther**



**Sri Justice
P. Keshava Rao**

High Court Judges



**Sri Justice
Abhinand Kumar Shavili**



**Sri Justice
T. Amarnath Goud**



Justice G. Sri Devi



**Sri Justice
Tadakamalla Vinod Kumar**



**Sri Justice
Annireddy Abhishek Reddy**




**Sri Justice
Kunuru Lakshman**



HIGH COURT FOR THE STATE OF TELANGANA

Transfers From 1-10-2019 to 31-12- 2019

S.No	From	To	Name of the Hon'ble Judge	Date of Transfer/ Farewell
1	High Court For the State of Telangana	Punjab and Haryana High Court	 Sri Justice P.V. Sanjay Kumar	12-10-2019



High Court Registrars










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	Sri M. Radhakrishna Chahavan REGISTRAR (I.T. – cum – CENTRAL PROJECT COORDINATOR)	cpc-tshc@ajj.gov.in



Some Important Events of the High Court at a glance

- 👤 **Grand Farewell to the Honourable Sri Justice P.V. Sanjay Kumar on the transfer of his Lordship to the Punjab & Haryana High Court by the Bench and Bar presided over by Honourable Sri Justice M. S. Ramachandra Rao on 11-10-2019,**
- 👤 **Honourable Sri Justice M. S. Ramachandra Rao has been appointed as the Executive Chairman, Telangana State Legal Services Authority on 26-10-2019,**
- 👤 **Honourable Sri Justice A.Rajasheker Reddy has been appointed as President Telangana State Judicial Academy**
- 👤 **Honourable Sri Justice P. Naveen Rao has been appointed as Chairman, High Court Legal Services Committee**
- 👤 **Honourable the Chief Justice Sri Raghvendra S. Chauhan inaugurated the training program for the newly appointed Police Sub inspectors (Civil) 2019-20 batch at Telangana State Police Academy and his Lordship addressed the gathering on 28-10-2019,**
- 👤 **A special Criminal Bench was constituted on 02-11-2019 i.e, 1st Saturday of the month comprising of one Division Bench which was chaired by the Honourable the Chief Justice Sri Raghvendra S. Chauhan along with Honourable Sri Justice A. Abhishek Reddy and the three single benches chaired by Honourable Justice G. Sri Devi, Honourable Sri Justice T. Vinod Kumar and Honourable Sri Justice K. Lakshman respectively, wherein their Lordships decided and pronounced Judgments in 48 cases,**
- 👤 **In a program organized by the State Legal Services Authority and Greater Hyderabad Municipal Corporation, his Lordship the Honourable the Chief Justice Sri Raghvendra S. Chauhan distributed the compensation cheques to the families of manual scavengers, who died inside the city manholes, in a program on 05-11-2019,**
- 👤 **Honourable the Chief Justice Sri Raghvendra S. Chauhan has visited the State Archives and Research Institute and observed the historical records available at the State Archives on 06-11-2019,**
- 👤 **Honourable the Chief Justice Sri Raghvendra S. Chauhan has distributed Mementos and certificates to the volunteers of various organizations for their services in providing education and other recreational activities to the mentally challenged children on the occasion of the Silver Jubilee celebrations of Lekhadeep Organization, conducted on 16-11-2019,**
- 👤 **At a Lok Adalat Camp Module on the core theme of “Drug Abuse” organized by District Legal Services Authority, City Civil Court and Sultan-UI-Uloom College on 25-11-2019, the Honourable the Chief Justice Sri Raghvendra S. Chauhan has graced the programme and his lordship addressed the gathering and Honourable Sri Justice M.S. Ramachandra Rao has also graced the program,**
- 👤 **The Honourable the Chief Justice Sri Raghvendra S. Chauhan addressed the gathering at the High Court in a program conducted by the Telangana High Court Bar Association in association with the Bar Council for the State of Telangana on the eve of the Constitutional day on 26-11-2019,**



-  Honourable the Chief Justice Sri Raghvendra S. Chauhan and the Honourable Judges of the High Court for the State of Telangana had participated in the Constitutional day celebrations conducted at Rajbhavan along with other State dignitaries on 26-11-2019,
-  Honourable Sri Justice A. Rajasheker Reddy flagged off the 5 km run on the eve of the Constitutional day, conducted by the ICFAI University on 25-11-2019,
-  National Foundation For Communal Harmony conducted 'Religious Harmony week' from 19th November 2019 to 25th November 2019, and his lordship the Honourable the Chief Justice Sri Raghvendra S. Chauhan has contributed to the fund collected on Flag Day for providing rehabilitation to the children who lost their parents during the terrorist attacks and in communal riots,
-  Honourable Sri Justice A. Rajashekher Reddy presented the Nyaya Sri awards to the advocates on the eve of Law day celebrations, conducted jointly by Mother foundation and City Navakala Vedika at Ravindra Bharati, on 26-11-2019,
-  The Honourable the Chief Justice Raghvendra S. Chauhan has inaugurated newly constructed state of the art modern Kitchen at Telangana State Judicial Academy. The president of the Academy Honourable Sri Justice A. Rajasheker Reddy along with Honourable Sri Justice P. Naveen Rao, Honourable Sri Justice Challa Kodanda Ram, Honourable Justice G.Sri Devi, Honourable Sri Justice T. Vinod Kumar, Honourable Sri Justice A. Abhishek Reddy and Honourable Sri Justice K. Lakshman have graced the occasion on 29-11-2019,
-  Honourable the Chief Justice Raghvendra S. Chauhan inaugurated the newly constructed child friendly POCSO Court in Karimnagar along with the Honourable Judges, Honourable Sri Justice P. Naveen Rao and Honourable Sri Justice C. Kodanda Ram on 30-11-2019,
-  The Executive Chairman, State Legal Services Authority, Honourable Sri Justice M.S. Ramachandra Rao, has inaugurated a one day training program jointly organised by the State Mediation Centre and State Judicial Academy on 30-11-2019,
-  The Honourable the Chief Justice Raghvendra S. Chauhan inaugurated the ICJS and NSTEP in all the District Courts through video conference from High Court on 04-12-2019,
-  The Honourable the Chief Justice and the Legal Services Authority Patron-in-Chief Honourable Sri Justice Raghvendra S. Chauhan alongwith the Legal Services Authority Executive Chairman Honourable Sri Justice M. S. Ramachandra Rao and High Court Legal Services Committee Chairman Honourable Sri Justice P. Naveen Rao presided over the National Lok Adalat conducted in the High Court and the National Lok Adalats were conducted across the State and around 25,985 cases were solved in one day i.e., on 14-12-2019, 487 cases pending in High Court were disposed. It is a record till date.



Events of the High Court

High Court bid farewell to Honourable Sri Justice P.V. Sanjay Kumar



Honourable Sri Justice P.V. Sanjay Kumar was transferred to the High Court of Punjab and Haryana. On this occasion, the full Court of High Court for the State of Telangana presided over by Honourable Sri Justice M.S. Ramachandra Rao, the Bar Council and Advocates Association of the High Court bid farewell to Honourable Sri Justice P.V. Sanjay Kumar on 11.10.2019.



Honourable Sri Justice M.S. Ramachandra Rao presenting a memento to Honourable Sri Justice P.V. Sanjay Kumar.



Honourable the Chief Justice Sri Raghvendra S. Chauhan inaugurated the training program for the newly appointed Police Sub inspectors (Civil) 2019-20 batch at Telangana State Police Academy and his Lordship addressed the gathering on 28-10-2019



The Honourable the Chief Justice inaugurated the induction training of 2019-20 batch of SCTSI's (Civil) at Telangana State Police Academy, and addressed the gathering on this occasion. His lordship stressed upon improving scientific aptitude in investigation by linking the criminal to crime. His lordship also

motivated the trainees to use their rights and benefits only to have a problem-free society by facilitating the people by adopting citizen friendly policing.

In a program organized by the State Legal Services Authority and Greater Hyderabad Municipal Corporation, his Lordship the Honourable the Chief Justice Sri Raghvendra S. Chauhan distributed the compensation cheques to the families of manual scavengers, who died inside the city manholes, in a program on 05-11-2019,

Honourable the Chief Justice Sri Raghvendra S. Chauhan handed over the compensation cheques to the 9 families of Safai Karmacharis (Scavengers) who died while cleaning manholes in accordance with the Hon'ble Supreme Court's orders in W.P. No. 583 of 2003.



With Honourable the Chief Justice's initiative the Telangana State Legal Services Authority persuaded the Greater Hyderabad Municipal Corporation (GHMC) and the Hyderabad Metropolitan Water Services and Sewerage Board (HMWSB) and the latter agreed to pay the compensation and sanctioned a compensation of Rs. 10 lakh to nine families of scavengers.



Honourable the Chief Justice Sri Raghvendra S. Chauhan has visited the State Archives and Research Institute and observed the historical records available at the State Archives on 06-11-2019.



Honourable the Chief Justice visited the Telangana State Archives and Research Institute at Tarnaka and observed the activities of the State Archives and Mrs. Zareena Parveen, Director Telangana State Archives and Research Institute explained his lordship about various historical documents preserved at the State Archives.

Honourable the Chief Justice Sri Raghvendra S. Chauhan has distributed Mementos and certificates to the volunteers of the various organizations for their services in providing education and other recreational activities to the mentally challenged children on the occasion of the silver Jubilee celebrations of Lekhadep Organization conducted on 16-11-2019



The Honourable the Chief Justice Sri Raghvendra S. Chauhan addressed the gathering at the High Court in a program conducted by the Telangana High Court Bar Association in association with Bar Council of the State of Telangana on the eve of the Constitutional day on 26-11-2019



Inauguration of ICJS and NSTEP by his lordship Honourable the Chief Justice in all District Courts through Video Conference from the High Court:



The Hon'ble the Chief Justice, Raghvendra S. Chauhan, High Court for the State of Telangana launched the **Inter-operable Criminal Justice System (ICJS)** and **National Service and Tracking of Electronic Processes (NSTEP)** Project in all the Districts of State of Telangana through Video Conference on 4th December, 2019, Wednesday in the august presence of Hon'ble Judges of the High Court, Registrars of the High Court, Prl. District Judges of the Districts, Members of Hon'ble e-Committee, Sri M.Mahendar Reddy, Director General of Police, Telangana State, Sri Ravi Gupta, Principal Secretary to Government, Home Department, HFAC of Addl. DGP. Tech Services, Ms. G.Vyjayanthi, Additional Director of Prosecutions and the Director of Prosecutions (FAC), State of Telangana, Sri A.J. Shiradhonkar, National Informatics Centre, Pune, Sri K. Rajasekhar, Dy. Director General & State Informatics Officer, National Informatics Centre, Hyderabad, Superintendents and Commissioners of Police Department.



This facility would obviate the Courts to access the data from the other stakeholders of ICJS project and the transmission will be done electronically which will bring more transparency and reduction of data entry at multiple places which will relieve the burden of Staff of Courts, Police and all other stake holders, as well as saves money to the State exchequer.

Telangana is the pioneer State to have ICJS and NSTEP Projects in India. The ICJS and NSTEP Project launch is first in the Country where the entire data exchange is online in Courts of State of Telangana in coordination with other stake holders of the project.



*Some of the Important & Latest Judgments delivered by
Honourable Judges of this High Court*

The Hon'ble the Chief Justice Sri Raghvendra S. Chauhan

Subject: Cr.P.C, 1973 , IPC and Constitution of India & Reformative theory of punishment

Case No: CRLA- No. 685 of 2019 & RT. No.1 of 2019

[\(Click here for full Judgment\)](#)

Date of Judgment: 12-11-2019

Facts: On 17.06.2019, K. Jangaiah (L.W. 3), his wife, K. Rachana (P.W. 2) along with their nine month old daughter (hereinafter referred to as 'deceased child') visited his in-laws place at Kumarpally, Hanamkonda. After dropping his wife and daughter off, in the morning of 18.06.2019, K. Jangaiah (L.W. 3) left for Hyderabad. On 18.06.2019, around 11:30 p.m., all the family members of K. Rachana (P.W. 2) including her father, J. Yadagiri (L.W. 4), and brothers, J. Bharath Kumar (P.W. 1), and J. Narsimha Raju @ Raju (L.W. 6), along with the deceased child, and the tenants of the family, namely E. Anusha (P.W. 8) and E. Mounika (L.W. 15), after closing the doors, went to the terrace of the house to sleep. Around 1:30 a.m., K. Rachana (P.W. 2) woke up, and found her daughter, who was sleeping by her side, missing. She not only woke up all her family members, but also woke up the tenants. The said tenants also found their mobile phones missing. Immediately, the maternal uncle of the deceased child, J. Bharath Kumar (P.W. 1) informed the Police Control Room about his missing niece.

During the course of search, J. Bharath Kumar (P.W. 1) found one person carrying an infant, wrapped in a towel, on his shoulder, in the lane between Congress Bhavan and Budha Bhavan. When J. Bharath Kumar (P.W. 1) intercepted him, the person dropped the infant on the ground, and tried to escape. However, J. Bharath Kumar (P.W. 1) managed to catch hold of the person. On being questioned, the person revealed his name as Praveen. Furthermore, J. Bharath Kumar (P.W. 1) discovered that the baby dropped on the ground, by the accused, is none other than his niece. Meanwhile, his friends, and his brother Narsimha Raju (L.W. 6) came to the spot. They assaulted the accused. The police, who were searching for the baby, also reached the spot. They took the accused into their custody. On receipt of information over phone, Rachana (P.W. 2), mother of the deceased child, along with other family members, reached the spot. Noticing bleeding from the private parts of deceased child, immediately they took the deceased child to the Maxcare Hospital, Hanamkonda. Dr. O. Ravi Raj (P.W. 14), after examination, declared the child as "brought dead". He issued the wound certificate (Ex. P. 11).

The Police shifted the accused to Rohini Super Specialty Hospital, Hanamkonda, for treatment of his injuries sustained at the hands of J. Bharath Kumar (P.W. 1) and others. Dr. K. Sathish (P.W. 16) administered first aid treatment to the accused; he issued the wound certificate



(Ex.P. 14). On 19.06.2019, on the basis of report (Ex. P. 1), given by J. Bharath Kumar (P.W. 1), the police registered a formal FIR, namely FIR No. 196 of 2019 for offences under Sections 302, 449, 376A, 376AB, 363, 379 of IPC, and under Sections 5(i) r/w Section 6 and 5(m) r/w Section 6 of the Protection of Children from Sexual Offences Act, 2012 against the accused.

Held: While imposing a punishment, the court has four different options with regard to the punishment to be inflicted upon an accused convicted under Section 302 IPC. The two new terms of punishment prescribed by the Apex Court balance the conflict between the right of the accused, and cry for justice by the society.

Furthermore, these two freshly created options equally balance the reformatory theory of punishment on one side, and of the right of the society to be protected from a potential menace. Hence, while selecting the punishment, the other options, available between life imprisonment and death sentence, should also be considered by the court. Furthermore, it may be beneficial for the criminal justice system to select the middle path between life and death, and to incarcerate the accused either for thirty years without parole, or for the rest of his life without remission. By selecting such a middle path, the criminal justice system acknowledges both the significance of a life, and simultaneously protects the society from volatile and dangerous persons. Moreover, it gives a chance to the society and the State to try to reform an accused to the best of the ability of the society, and the State. Neither the society, nor the State should readily admit that it has failed to reform a person. The endeavor of the society, and the State should be to recondition the psychology of an accused, and to make him a productive member of the society at large. Even while a prisoner is incarcerated, he can be reformed to the extent that he can be employed within the jail administration, and that he becomes a role model for the other under-trial convicted prisoners, as a person who has taken on a new avatar.

Further, the middle path also permits the court to balance the twin aspects of Article 21 of the Constitution of India; while it limits the personal liberty of the accused, it does not deprive the accused of his life. Therefore, such a term of punishment would, indeed, be in consonance with Article 21 of the Constitution of India — an Article which has been held to be the heart and soul of the Constitution of India. Hence, while considering the different aspects of this case, this court upholds the conviction of the appellant for offences under Sections 302, 449, 376A, 376AB, 363, 379 of IPC, and under Sections 5(i) r/w Section 6 and 5(m) r/w Section 6 of the Protection of Children from Sexual Offences Act, 2012 but reduces the sentence for the offence under Section 302 IPC from one of capital punishment to life sentence with the rider that the appellant shall not be granted any remission and shall not be released till his last breath. The fine amount imposed for the offence under Section 302 IPC is hereby confirmed. The other sentences imposed by the learned trial court for the other offences mentioned hereinabove are also confirmed. The sentences shall run concurrently.

In the result, the Criminal Appeal is partly allowed; the Referred Trial is answered accordingly.



Hon'ble Sri Justice M. S. Ramachandra Rao

Subject: Land Laws; Civil Procedure Code

Case No: O.S.A No.54, 56, 57, 58 & 59 of 2004

[\(Click here for full Judgment\)](#)

Date of Judgment: 20-12-2019

Facts: O.S.A.No.54 and 56 to 58 of 2004 arise out of common order dt.26.10.2004 in Application No.s 1320 of 2003, Application No.585 of 2002, Application No.1319 of 2003, Application No.708 of 2002 respectively filed under Or.XXI Rule 97-101 CPC in E.P.3 of 1996 in CS.NO.14 of 1958.O.S.A No.59 of 2004 arises out of the same common order dt.26.10.2004 in Application No. 994 of 1995. In O.S.A.No.54 and 56 to 59 of 2004, the property in dispute is land in Hydernagar village, Balanagar Mandal, Ranga Reddy District in the State of Telangana. A Division Bench of this Court on 23.6.2006 allowed OSA No.s 52-59 of 2004 and set aside the common order dt.26.10.2004 of the learned Single Judge in Application No.585 of 2002, Application No.708 of 2002, Application No.s 294 of 2003, Application No.296 of 2003, Application No.1319 of 2003, Application No.s 1320 of 2003 filed under Or.XXI Rule 97-101 CPC in E.P.3 of 1996, and also in Application No.994 of 1995 in C.S.No.14 of 1958. As regards OSAs.54, 57, 56 and 58 of 2004, these common ordersdt.23.06.2006 were challenged in the Supreme Court of India in CA.No.3328 of 2014, CA.No.3329 of 2004, CA. No.3330 of 2004 and CA.No.3331 of 2004. There is a controversy as to whether OSA No.59 of 2004, which was also decided by the Division Bench in its common order dt.23.6.2006 along with the other OSA No.s, can also be reconsidered, for fresh decision, which will be considered later in this judgment.

Held: (a) OSA NO.s 54, 56, 57, 58 of 2004 are dismissed and the common order of the learned single Judge dt.26.10.2004 in claim petitions Application No.585 of 2002, Application No.708 of 2002, Application No.1319 of 2003 and Application No.s 1320 of 2003 filed under Or.21 Rule 97-101 CPC in E.P.3 of 1996, is affirmed;

(b) It is declared that the claim petitioners / respondents in the O.S.A.s have established their right, title and interest in the properties claimed by them in the claim petitions/ Application No.585 of 2002, Application No.708 of 2002, Application No.1319 of 2003 and Application No.s 1320 of 2003.

(c) This Court declare that appellants have failed to establish that the land in Hydernagar village (including Sy.No.172 therein) is Matruka property of Khursheed Jah Paigah, from whom they were claiming under the preliminary decree;

(d) This Court declare that the land in Hydernagar village was Jagir land, but prior to 1948, pattas were granted to cultivating ryots under the Khursheed Jah Paigah like Ruquia Begum, Waris Ali, Ghani Shareef, Boddu Veeraswamy and other deemed pattedars by the Revenue Secretariat of HEH the Nizam in 1947. So title to this land passed on to the said cultivating ryots prior to 1948 itself and they validly conveyed title to the claim petitioners. This land therefore did not vest in the State Government after the Hyderabad Jagir Abolition Regulation, 1358 Fasli came into operation.



(e) Though there is no remand of OSA No.59 of 2004 by the Supreme Court to this Court, the order dt.23.6.2006 in the said OSA is declared to be passed by a *coram non judice* and to be a nullity and consequently we hold that it is not binding on anybody including the claim petitioners in Application No.585 of 2002, Application No.708 of 2002, Application No.1319 of 2003 and Application No.s 1320 of 2003; we also hold that the entire order is void including all findings/observations made in it including the finding that claim petitioners did not prove their title to lands in their occupation;

(f) This Court declare that the preliminary decree dt.28.6.1963 in CS No.14 of 1958 as regards the lands in Hydernagar village is obtained by practicing fraud both on the Court as well as on the claim petitioners and other occupants of lands in the said village and is declared void *ab initio*.

(g) This Court declare that the order dt.20.1.1984 in Application No.266/1983 and order dt.28.12.1995 in Application no.994/1995 passed by this Court are orders obtained by the applicants therein by playing fraud both on the Court and on the claim petitioners and also to be collusive in nature. Consequently they cannot be allowed to be executed against the claim petitioners and third parties.

(h) This Court declare that the order dt.24.4.1998 passing Final decree in Appln. No.517 of 1998 in CS No.14 of 1958 is null and void and it is further declared that there is no Final decree with regard to the Ac.98-10 gts in Sy.No.172 of Hydernagar village, Ranga Reddy District of Item 38 of Schedule IV.

(i) This Court declare that the order of the District Judge, Ranga Reddy dt.29.03.1996 in E.P.No.3 of 1996 in C.S.No.14 of 1958 as well as the bailiff report dt.19.04.1996 executing the warrant dt.29.03.1996 are non-existent and to be null and void, and the appellants are precluded from placing any reliance on them in any proceeding against the claim petitioners or against any third party.

(j) This Court directs the appellants to forthwith restore to the claim petitioners in Application No.585 of 2002, Application No.708 of 2002, Application No.1319 of 2003 and Application No.s 1320 of 2003 lands claimed by the claim petitioners in Sy.No.172 of Hydernagar village (which were taken from them pursuant to the Bailiff report dt.19.4.1996 in E.P.No.3 of 1996) and the appellants are further injuncted from interfering with their possession and enjoyment of the said land.

(k) The concerned 24 implead applications are dismissed.

The appellants shall pay costs of Rs.10,000/- to each of the respondents in the OSAs 54, 56-58 of 2004 /claim petitioners/applicants in Application No.585 of 2002, Application No.708 of 2002, Application No.1319 of 2003 and Application No.s 1320 of 2003.



Hon'ble Sri Justice A. Rajasheker Reddy

Subject: Demolition – Regularization as Unauthorized Construction

Case No: WP- No. 37863 & 37290 of 2018

[\(Click here for full Judgment\)](#)

Date of Judgment: 28-11-2019

Facts: The writ petition (WP No No.37863 of 2018) is filed seeking to issue a writ more particularly one in the nature of mandamus declaring the action of the official respondents in seeking to demolish the house bearing H.No. 22-1-520, situated at Noorkhan Bazar, Sultanpura, Hyderabad (for short, "the building") pursuant to the notice dated 19-09-2018 without considering the applications made by the petitioner on 26-09-2018 and 10-10-2018 for regularization of the building under Section 455-A of the Hyderabad Municipal Corporation Act, 1955, (for short, "the Act") as being illegal, arbitrary and unreasonable and for issuance of appropriate consequential directions to the official respondents to regularize the building, to secure the ends of justice and not to take any coercive steps till then. Hence, these writ petitions.

Held: A plain reading of section 455-A of the Act does not indicate that it only contemplates regularization of deviations/variations in construction with that of the sanctioned plan, and not of constructions already made without obtaining permission from the respondent Corporation. Since the relief sought in this writ petition is as to consideration of the application of the petitioner made under Section 455-A of the Act, the writ petition is disposed directing the respondents 1 and 2 to dispose of the application made by the petitioner under Section 455-A of the Act subject to conditions laid down therein and pass orders thereon, in accordance with law, after issuing notice to the 3rd respondent and affording an opportunity to her to file objections and personal hearing in the matter.

It is also open for the petitioner to file documents relating to the subject matter before the 2nd respondent and in such an event, the 3rd respondent is also at liberty to file documents in reply thereof. This entire exercise shall be completed by the 2nd respondent within a period of two weeks from the date of receipt of a copy of this order. Till a decision is taken in the matter within the time ordained by this Court, no coercive steps be taken in the matter. However, in the event of the application of the petitioner referred to above is rejected, as a necessary corollary the respondent-authorities are directed to take action for demolition of the building, which is the relief sought in WP No.39290 of 2018, within two weeks from the date of decision, in case the application of the petitioner is rejected. The writ petition, being WP 39290 2018 is also disposed of. As a sequel to the disposal of writ petitions, miscellaneous petitions, if any, pending in the writ petitions also shall stand disposed of. There shall be no order as to costs.



Hon'ble Sri Justice P. Naveen Rao**Subject: Awarding of tender Challenged****Case No: W.P.Nos. 34231 & 35812 of 2018****[\(Click here for full Judgment\)](#)****Date of Judgment: 21-10-2019**

Facts: Tender notification dated 31.1.2018 was issued by the respondent no.1 calling for Design, Supply, Installation, Testing, Commissioning of illumination of the Outer Ring Road, Hyderabad for the Main Carriage Way/ Inter changes/ Junctions/ Service Roads at junctions and Under Pass areas from Kokapet to Shamshabad (0.00 km to 136 km) total 136 Km length and Operation & Maintenance of illumination with connected switch gear for a period of five years from the date of Operational Acceptance Certificate being taken up with HGCL funds. The petitioners have responded to the same. Three bids were filed including that of Petitioners. On 4.4.2018 the tender committee scrutinized the three bids of Bajaj Electricals, HPL Electricals and Power Ltd and Sabhari Electrical and declared bids of Bajaj Electricals and Sabhari Electricals as technically qualified, whereas HPL Electricals & Power was disqualified as it was blacklisted. While so, vide communication Letter No.CGM(T)/HGCL/ DGM(Ele)/8036/2015-16 dated 16.4.2018 the respondent no.1 informed that the offline tender was cancelled and it was decided to notify the same on e-procurement platform. On 17.4.2018 vide BID Notice No.42/CGM(T)HGCL/DGM(Elec)/8036/2017-18 tender notification was issued on e-Procurement Platform for the same work. Certain key parameters are changed in the qualification requirement. Bajaj Electricals, Sabhari Electricals and KMV Projects Limited responded to the second tender notification through eProcurement Platform. Bajaj Electricals Limited was declared as technically unqualified and unsuitable. After conducting Mockup tests and evaluation of financial bid contract was awarded to KMV Joint Venture. Aggrieved by awarding of contract to M/s. KMV Joint Ventures, M/s Sabhari Electricals and KCP Engineers Private Limited filed W.P.No.34231 of 2018. Bajaj Electricals filed W.P.No.35812 of 2018 challenging the tender notification dated 17.4.2018. As the issue in both writ petitions concern awarding of contract for illumination of Outer Ring Road (ORR), these two writ petitions are heard and disposed of by common order.

Held: There is also public law element and public interest involved in this case. The Outer Ring Road is the road that is formed as a ring around Hyderabad city and is main connecting road. It has wide carriage way. However, there have been fatal accidents caused for various reasons. More particularly in the night. One of the reasons attributed to such accidents is poor visibility in the night. On conducting detailed assessment, the HGCL, who manage the ORR, decided to illuminate the entire stretch, connecting roads and drive ways. HGCL is a special purpose vehicle established by the State to improve infrastructure facilities in and around Hyderabad to boost-up economic activity and to attract investments. Main objective to establish lighting on ORR is to ensure visual sensation for safety, illuminated environment for quick movement of the vehicles and clear view of objects for comfortable movement of the road users.

To achieve these objectives, proper LUX level is the core aspect. Further, expert's report disclose that luminaries must maintain 'specified driver output current limit'. If the driver current exceeds



the specified limit LEDs can become brighter which would increase heat which in turn would degrade light output at a faster rate reducing the life of luminair. It would add up to maintenance costs. From this statement of expert, it is apparent that specified driver output current limit is also a core aspect and both are primary requirements and are crucial to effective functioning of illumination of ORR. Thus, whoever takes up the job must be technically competent and have prior experience. The assessment of technical competence is through MOCKUP tests, on field and in the laboratory. Improper execution of such project may result in more serious consequences and may also impose higher financial burden on HGCL. Thus, MOCKUP test plays crucial role. A bidder who failed to clear MOCKUP test on field and twice in laboratory tests cannot be said to be technically qualified and competent to execute the contract. It appears from the representations stated to have been made by M/s. KMV Projects, it believes in 'trial and error' principle. If trial and error is permissible, probably many others would have participated with initial proposals with specifications which they would believe would allow required LUX levels and on failure to achieve LUX levels to submit fresh specifications and so on. A reading of bid conditions, it is clear that is not the intendment of the author. No such experimentation be allowed on busy ORR. Thus, it is not in public interest to compromise on essential parameters of illumination and jeopardize the very object of illumination. It is not permissible to prescribe rigid conditions in the bid document, which are essential and relax them to individual tenderer after the closure of bid submission period. If stand of HGCL that it can relax even essential conditions as valid, there is no justification to declare the bid of M/s. Bajaj Electronics as nonresponsive, when in the earlier round, it was declared as successful bidder and it is declared as non-responsive in the second tender only because parameters of eligibility were revised upwards. On the ground that illumination has to be taken up on high priority, HGCL cannot compromise on essential requirements.

In fact the delay in finalizing the tenders and awarding of contract is attributable to illegal procedure adopted by HGCL leading to avoidable litigation and delay for this long. Post facto, to cover up its mistakes, it is taking shelter under a proposal made by M/s.Sabhari to split the work, which is again not permissible. Further, merely because a bidder proposes for awarding the contract to two participants by splitting the work, when both bidders have not satisfied the parameters set out in the bid document and such splitting is not prescribed in the bid document cannot validate illegal procedure followed by HGCL. Thus, awarding of contract to M/s. KMV Projects is not valid on several parameters noted above.

In the overall assessment, it is seen that M/s. KMV Projects failed on two important parameters. M/s. Sabhari also failed on power backup parameter and its price bid was far higher compared to M/s. KMV Projects. The Bajaj Electricals Limited failed at the initial stage. Thus, all three bidders are not qualified. Further, technology is changing rapidly. There may be better lighting systems now as compared to April, 2018, at a cheaper price and may be more competition. HGCL would benefit if they go for fresh bids.W.P.No.34231 of 2018 is allowed to the extent of prayer against qualifying the bid of M/s. KMV Projects Limited and declaring it as L1. In view thereof, W.P.No.35812 of 2018 is disposed of. It is open to HGCL to take further steps. Pending miscellaneous petitions if any shall stand closed.



Hon'ble Sri Justice Challa Kodanda Ram**Subject: Terms of invitation to Tender****Case No: W.P.No.26049 of 2019**[\(Click here for full Judgment\)](#)**Date of Judgment: 20-12-2019**

Facts: This Writ Petition is filed seeking a *mandamus* to declare imposition of conditions, namely i) the bidder has to place bids for entire quantity indicated in the lot and (ii) A(3) the bidder should have annual turnover in any one of the last three financial accounting years of Rs.100.00 crores per annum (i.e.2016-17, 2017- 18, 2018-19) concerned authorities, as illegal, arbitrary, unconstitutional and violative of Article 19(1)(g) of the Constitution of India and consequently, direct the respondent to receive and process the Application of the petitioner without insisting on compliance of the said conditions and award contract, if found eligible, in the interest of justice.

Held: This Court does not venture to go into the merits and demerits of the procedure adopted by the respondent and also by similar organizations at national level, what all the Court can say is that it is immensely desirable that the respondent be advised with an expert body in the interest of the farmers for whose benefit the Federation exists. On an overall analysis, in the particular facts of the case, fixation of a prequalification to the bidder to have carried out the business of 70% of the total quantity with a further condition that the bidder has to lift the entire quantity is not based on any intelligible criteria much less relevant for the stated objective of selling the commodity so as to fetch the maximum price and clearing the stock from the godown within the shortest possible time which itself appeared to be impracticable on account of the fact the stocks being stored in about 56 and odd locations spread over the State. While no motives can be attributed to the respondent, this Court has no hesitation to state that due diligence required to be exercised in discharging the functions entrusted to the respondent Federation was not exercised.

The petitioner also challenges the clause stipulating payment of EMD of Rs.1,000/- per metric ton. This clause by itself may not be declared as illegal or arbitrary, however coupled with the stipulation that a bidder has to place a single bid for entire quantity that is being offered in the tender, makes the clause unreasonable as it creates an enormous entry barrier on the prospective bidders. Keeping in view the object that is sought to be achieved i.e., to fetch higher price for the commodities to be sold, the clause is only a hindrance at the threshold and thus the same is also liable to be declared as unreasonable. Likewise, fixing of 70% turnover to the value of the goods to be sold is also arbitrary and illegal. The respondent Federation shall not lose sight of their objective of getting best price for the commodities to be sold for which purpose they are required to plan and frame terms and conditions of their transactions like a prudent trader in the trade rather than yet another department of bureaucracy.

In the circumstances, the Writ Petition is allowed setting aside the Condition of payment of EMD of Rs.1,000/- per MT and Condition No.3 under Eligibility Criteria pertaining to turnover of Rs.100 Crores, Rs.75 Crores, and Rs.7 Crores, in respect of Red Gram, Sun Flower and Black Gram, respectively. It shall be open to the respondent Federation to take necessary steps expeditiously. No costs. The miscellaneous Applications, if any shall stand closed.



Hon'ble Dr. Justice Shameem Akther**Subject: Family dispute – Recording of evidence through video conference****Case No: CRP.No. 738 of 2019**[\(Click here for full Judgment\)](#)**Date of Judgment: 07-11-2019**

Facts: This Civil Revision Petition, under Article 227 of the Constitution of India, is filed by the petitioner/husband, aggrieved by the order, dated 25.01.2019, passed in I.A.No.520 of 2018 in H.M.O.P.No.79 of 2016, by the learned Judge, Family Court at Secunderabad, whereby, the petition filed by the petitioner/husband, under Section 151 of C.P.C., seeking permission to record his evidence through video conference, was dismissed.

Held: The supervisory jurisdiction conferred on the High Court under Article 227 of the Constitution of India is limited to see that a Court or Tribunal subordinate to it functions “*within the bounds of their authority*” and to ensure that law is followed by such Court or Tribunal by exercising jurisdiction vested in them and not declining to exercise the jurisdiction which is vested in them. Apart from the above, High Court can interfere in exercise of its power of superintendence, when there has been a patent perversity in the orders of the Courts or Tribunal subordinate to it or where there has been a gross and manifest failure of justice or the basic principles of natural justice have been flouted. In the instant case, neither there is patent perversity in the order under challenge nor the Court below travelled beyond its jurisdiction in passing the impugned order. The circumstances placed on record, do not make out a case that the findings recorded by the Court below are perverse and interference is warranted by this Court. The Civil Revision Petition is devoid of merit and is liable to be dismissed. Accordingly, the Civil Revision Petition is dismissed. No order as to costs. Pending Miscellaneous Petitions, if any, shall stand closed.

Hon'ble Sri Justice P. Keshava Rao**Subject: Disputed questions –Article 226 of Constitution of India****Case No: WP NO. 20579 of 2014**[\(Click here for full Judgment\)](#)**Date of Judgment: 12-12-2019**

Facts: This Writ Petition is filed seeking to issue writ or order one in the nature of writ of mandamus, declaring that the action/inaction of the Respondents 2 to 5 is illegal and consequently direct the respondents 2 to 5 to take immediate steps to prevent criminal activities of the Respondents 7 to 11 and protect the legal possession of the schedule properties and grant such other order or orders as this Hon'ble High Court may deem fit and proper in the circumstances of the case and in the interest of justice.

Held: In similar circumstances, the Apex Court in **Sanjay Kumar Jha v. Prakash Chandra Chaudary (2019 (2) SCC 499)** has held that the disputed questions of facts cannot be adjudicated in a writ petition filed under Article 226 of the Constitution of India. In these circumstances, this Court is of the opinion that there are no merits in the writ petition. On the other hand, though the writ



petition is listed under the caption 'for dismissal', there is no representation on behalf of the petitioners. From this also, it appears that the petitioners are not interested to prosecute the matter diligently. Therefore, on both the counts, the writ petition is liable to be dismissed. Accordingly, the writ petition is dismissed. No order as to costs.

Hon'ble Sri Justice Abhinand Kumar Shavili

Subject: Service matter

Case No: W P. No. 17163 of 2019

[\(Click here for full Judgment\)](#)

Date of judgment: 09-12-2019

Facts: This writ petition is filed seeking a writ of Mandamus declaring the action of the 2nd respondent in issuing circular memo dated 08.02.2019 directing the 4th respondent to pay only basic pay without D.A. and H.R.A. instead of 100% Gross Salary (Basic Pay + D.A +H.R.A) in the time scale attached to the post of MPHA (M) as per 2015 Revision of Pay Scales to the petitioners, without issuing notice to the petitioners and without reference to Government Orders as illegal, arbitrary, unconstitutional, violative of principles of natural justice, violative of Articles 14, 16 and 19 of the Constitution of India and also contrary to the orders issued in G.O.Rt.No.459 dated 22.05.2002, RC.No.NMEP/63/2003 dated 29.05.2003 of DM & HO, Nalgonda, and the proceedings dated 21.10.2013 of DM & HO, Nalgonda, and set aside the circular memo dated 08.02.2019 issued by the 2nd respondent and sought a consequential direction to direct the 4th respondent to pay 100% Gross Salary (Basic Pay + D.A + H.R.A) to the petitioners from the month the petitioners were stopped from paying D.A and H.R.A, along with arrears.

Held: This Court, having considered the rival submissions of learned counsel for respective parties, is of the considered view that though the Government Pleader has contended that the petitioners are reappointed as MPHA (M), the expression 're-appointment' is not used in G.O.Rt.No.1207, dated 09.10.2013, and even in para 2 of the circular memo dated 08.02.2019 issued by the 2nd respondent, the expression used is 'appointed/re-appointed'. In G.O.Rt.No.1207, dated 09.10.2013, no where it is stated that the petitioners are reappointed. What all the State Government has done in the said G.O. is that the recommendations of the group of Ministers were accepted and the petitioners were taken back as MPHA (M) and the reliance placed on circular memo dated 08.02.2019 that the petitioners were re-appointed after 01.11.2008, is totally incorrect and even while taking back the petitioners by individual proceedings dated 21.10.2003, it was made clear that the petitioners would be paid 100% gross salary. Therefore, denial of 100% gross salary and denying D.A and H.R.A to the petitioners based upon the circular memo dated 08.02.2019 issued by the 2nd respondent is an arbitrary exercise and the action of the respondents in not paying gross salary to the petitioners is also violative of principles of natural justice, as no opportunity is given to the petitioners before altering their remuneration which they have been drawing from the date of their initial appointment. Therefore, the action of the respondents in denying 100% gross salary to the petitioners and trying to alter the service



conditions of the petitioners by refusing to pay D.A and H.R.A to the petitioners, that too without giving any opportunity to the petitioners, is contrary to law. Thus, the impugned circular dated 08.02.2019 issued by the 2nd respondent is liable to be set aside so far as the petitioners are concerned and the same is accordingly set aside.

Accordingly, the writ petition is allowed. The respondents are directed to pay 100% gross salary to the petitioners from February, 2019 onwards and continue to pay the petitioners in accordance with law. No order as to costs. Pending miscellaneous petitions, if any, shall stand closed.

Hon'ble Sri Justice T. Amarnath Goud

Subject: Motor Vehicle Act – Compensation Liability

Case No: MACMA No. 1884 of 2019

[\(Click here for full Judgment\)](#)

Date of Judgment: 29-10-2019

Facts: The brief facts of the case are that on 09.10.2008, the petitioner, along with his son, was going towards Marlapadu on cycle, and when he reached near Sai Baba Temple of Marlapadu, the driver of proclainer bearing No.AP24N 4352 drove the same in a rash and negligent manner and dashed the cycle. In the said accident, the petitioner fell in proclainer tub and sustained injuries to his forehead and the blade of the proclainer cut the right leg of the petitioner. During the treatment, the right leg of the petitioner was amputated. He filed aforesaid MVOP against respondent Nos.1 to 3, driver, owner and insurer of the proclainer, respectively, seeking compensation of Rs.10,00,00/- for the injuries sustained by him in the said accident.

Held: Prima-facie, it appears that the appellant entered into agreements with respondent Nos.5 and 6 for sale of the crime vehicle, much before the date of accident and after purchase, respondent No.5 issued Ex.B.1-cheque dated 15.03.2008, in favour of respondent No.3 towards policy premium and the same was bounced. As per the contents of agreement of sale dated 28.06.2008, the crime vehicle was in possession of respondent No.6, but not with the appellant. Apart from the same, in the charge sheet in Crime No.48 of 2008, at Sl.No.7, the name of respondent No.6 was shown as the owner of the crime vehicle. When respondent No.6 was shown as the owner of the crime vehicle in the charge sheet, the Tribunal ought to have framed an issue in that regard and decide the same. Moreover, the Tribunal did not give opportunity to the appellant to put forth his case to show that he was not the owner of the crime vehicle, as such; it had no occasion to deal with all these issues.

This Court is of the opinion that the Tribunal committed an error in refusing to receive the documents. Whether the said agreements were acted upon or not and whether the name of the subsequent purchaser was reflecting in the records of the Transport Authority by the date of accident are all disputed questions of fact and the same, in the opinion of this Court, are to be



decided by the Tribunal. In that view of the matter, prima facie, this Court is of the opinion that the matter needs to be remanded to the Tribunal for fresh trial.

In the result, the Motor Accident Civil Miscellaneous Appeal is allowed; the Order and Decree dated 04.02.2013 passed in M.V.O.P.No.664 of 2009 by the Tribunal is set aside; and the Tribunal is directed to dispose of the matter, as expeditiously as possible, by taking into consideration the above material and by impleading respondent Nos.5 and 6, without being influenced by any of the observations made in this judgment. Miscellaneous petitions pending, if any, shall stand closed. No costs.

Hon'ble Justice G. Sri Devi

Subject: Sec 482 of Cr.P.C – Seeking to quash the investigation in Crime

Case No: CRLP No. 1532 & 3347 of 2018

[\(Click here for full Judgment\)](#)

Date of Judgment: 29-10-2019

Facts: Criminal Petition No.1532 of 2018 is filed under Section 482 Cr.P.C., seeking to quash the investigation in Crime No.48 of 2018 on the file of Moinabad Police Station, Cyberabad, registered against the petitioners/accused Nos.2 and 3 and another, for the offences punishable under Sections 120-B, 406, 419, 420, 468 and 471 of I.P.C. and the Criminal Petition No.3347 of 2018 is filed under Section 482 Cr.P.C. seeking to quash the proceedings in C.C.No.689 of 2018 on the file of the XXIII Metropolitan Magistrate, Cyberabad at Rajendranagar, registered against the petitioners/A-1 and A-2 and another for the offences punishable under Sections 447, 427, 506 and 188 read with Section 34 of I.P.C.

Held: In Criminal Appeal No.834 of 2017 decided on 08.08.2019, the Hon'ble Apex Court has laid down as under, ie. "the complainant himself paid the mortgaged money and got the mortgage redeemed and thereafter he got the sale deed executed in his name and filed the complaint alleging cheating by the sellers". The Hon'ble Supreme Court held that the criminal proceedings initiated by the complainant are nothing but an abuse of process of law for settling a civil dispute. In ***Prof. R.K.Vijayasathy and another v. Sudha Seetham and another ((2019) 3 Scale 563)***, the Apex Court held that "where the averments in the complaint read on its face, do not disclose the ingredients necessary to constitute offences under the Penal Code; it amounts to abuse of process of law".

On over all consideration of entire material placed on record and the contentions urged before this Court by the learned counsel for the petitioners and learned counsel for the third respondent, the law declared by the Apex Court in the judgments referred supra, it is suffice to conclude that the contentions raised by the learned counsel for the third respondent are without any substance and the material produced before this Court, directly indicates the *mala fides* in prosecution of criminal proceedings against the petitioners, so also, by abuse of process of the Court, as an arm-twisting method to bring the petitioners to the terms of the third respondent and to cloak a civil dispute with criminal nature, has resorted to criminal litigation and it is a fit case to



exercise inherent jurisdiction under Section 482 Cr.P.C. to quash the proceedings against the petitioners in Crime No.48 of 2018 of P.S. Moinabad, Cyberabad, for the offences punishable under Sections 120-B, 406, 419, 420, 468 and 471 IPC and C.C.No.689 of 2018 on the file of the XXIII Metropolitan Magistrate, Cyberabad, for the offences punishable under Sections 447, 427, 506 and 188 read with Section 34 of I.P.C.

Accordingly, both the Criminal Petitions are allowed and the proceedings against the petitioners/accused Nos.2 and 3 in Crime No.48 of 2018 of Moinabad Police Station, Cyberabad, for the offences punishable under Sections 120-B, 406, 419, 420, 468 and 471 of I.P.C. and the proceedings in C.C.No.689 of 2018 on the file of the XXIII Metropolitan Magistrate, Cyberabad at Rajendranagar, against the petitioners/ accused Nos.1 and 2 for the offences punishable under Sections 447, 427, 406 and 188 read with Section 34 of I.P.C. are hereby quashed. Miscellaneous petitions, if any, pending shall stand closed.

Hon'ble Sri Justice T. Vinod Kumar

Subject: Constitution of India & Principles of Natural Justice

Case No: WP No. 20430 & Batch of 2019

[\(Click here for full Judgment\)](#)

Date of Judgment: 13-11-2019

Facts: In this batch of writ petitions, the action of the respondent authorities in excluding the names of the petitioner nursing schools from the list of eligible schools for admitting students into General Nursing and Midwifery (for short 'GNM') training course for the year 2019-20 through web counselling, is under challenge. The common case of the petitioners is that the names of petitioner nursing schools were originally included in the list that was released in pursuance of notification for admission into first year GNM training course issued on 22.07.2019. It is stated that the said notification has been withdrawn after the two days of issuance. However, upon the reissue of notification in Rc.No.30082/N1/2019, dated 11.09.2019, the petitioner nursing school names have been excluded for the year 2019-20, into which students can seek admission into the first year of three year GNM training course. It is stated that no proceedings have been issued by the respondent authorities between July 2019 and September 2019 either putting them on notice or giving any justification for omission of names from the list of schools which are permitted for intake of students.

Held: The action of the respondent authorities in excluding the names of petitioner schools from the list of notified schools permitted for intake of students into General Nursing and Midwifery Training Course for the academic year 2019-20, does not instill confidence in this Court to uphold/sustain their exclusion and call for interference by this Court by exercising powers conferred under Article 226 of the Constitution of India. Thus, having regard to the facts and circumstances of the case, the action of the respondent authorities in excluding the names of the petitioners from the list of approved schools is held to be not in accordance with the Government Orders issued and is in violation of principles of natural justice. Accordingly, the respondent authorities are directed to include the names of the petitioner schools in the second or



subsequent round of web counselling if not completed already for Convener and Management Quota.

In the event, if web counselling is already completed, the petitioner schools shall be permitted to admit students through spot admission under the supervision of the concerned authority. However, by virtue of this order, the respondent authorities are not precluded from initiating appropriate action, if any of the school has violated any of the terms and conditions of Government Orders/permission/recognition granted in establishing the same. It is needless to mention that such action can only be taken by adhering to due process of law and after putting the petitioners on notice and also after affording personal hearing. With the above observations and directions, these writ petitions are disposed of. However, there shall be no order as to costs.

Hon'ble Sri Justice A. Abhishek Reddy

Subject: The A.P. (Telangana Area) Tenancy and Agricultural Lands Act, 1950 & Land Revenue Special Rules

Case No: WP No. 26743 of 2006

[\(Click here for full Judgment\)](#)

Date of Judgment: 12-12-2019

Facts: The brief facts of the case are that the petitioners are the protected tenants of land admeasuring Acs.16-26 guntas, Acs.10-31 guntas and Acs.17-06 guntas (total admeasuring Acs.44.23 gts.), situated in survey Nos.173, 179 and 213 respectively of Daira Village, Keesara Mandal, Ranga Reddy District. By virtue of provisions of Section 38-E of The Andhra Pradesh (Telangana Area) Tenancy and Agricultural Lands Act,1950 (for short 'the Tenancy Act') , they were declared as owners of the above said lands along with other lands vide proceedings No.E/7303/81, dated 30.11.1981. Subsequently, they have been issued pattadar passbooks and title deeds, their names were mutated in the revenue records and they are in continuation possession and enjoyment of the above mentioned lands, without any interruption. The respondent Nos.4 to 8 tried to interfere with the possession and enjoyment of the petitioners' lands on the ground that the 3rd respondent/the Mandal Revenue Officer has issued proceedings, dated 28.09.2006, allotting the lands to them. The 3rd respondent has allotted the lands based on the proceedings, dated 12.04.2005, issued by the Secretary, Andhra Pradesh Bhoodan Yagna Board (for short 'Bhoodan Board'). These proceedings of the Bhoodan Board or 3rd respondent were issued without issuing any notice to the petitioners, behind their back. Hence, they were constrained to file the present writ petition challenging the validity of the above said proceedings of the 3rd and 1st respondents as being illegal, bad, arbitrary, and contrary to the provisions of the Tenancy Act, among other grounds.

Held: That, the so-called 'Razinama' or 'Bhoodana form' alleged to have been executed by the original pattadars cannot take away the rights vested under the Tenancy Act. The Rules purported to have been made under the Hyderabad Land Revenue Act of 1370 Fasli cannot by any stretch of



imagination override or take away the rights which are confirmed under the Tenancy Act. Therefore, the issuance of the impugned proceedings by the third respondent/Mandal Revenue Officer under the alleged 'Bhoodana Patramu' cannot be countenanced and the same is liable to be set aside. In the absence of any record to show that the gift deed executed by the pattadar is a registered instrument, the Board cannot get any right nor can it take away the vested rights of the protected tenants or persons who have been issued Ownership Certificates under Section 38-E of the Tenancy Act.

For the above mentioned reasons, the Writ Petition is allowed and the impugned orders are set aside. The miscellaneous petitions pending, if any, shall stand closed. There shall be no order as to costs.

Hon'ble Sri Justice K. Lakshman

Subject: Recovery of Debts and Bankruptcy Act, 1993

Case No: WP No. 13422 of 2019

[\(Click here for full Judgment\)](#)

Date of Judgment: 01-10-2019

Facts: The docket order dated 20.05.2019 passed by the Debts Recovery Tribunal - I, Hyderabad, in I.A. No.3199 of 2018 filed by the petitioner - defendant Nos.4 and 9, refusing to condone the delay of 590 days in filing an application for setting aside the dismissal order dated 21.02.2017 is under challenge.

Held: In the case, when the original application *viz.*, O.A. No.59 of 2007 itself was dismissed for default on 21.02.2017 by the Tribunal, the question of independent adjudication of the counter claim filed by the petitioners, who are defendant Nos.4 and 9 therein, does not arise. As discussed above, the Banks and Financial Institutions alone can approach the Debts Recovery of Tribunals for recovery of dues and individuals/legal entities cannot approach the said Tribunals as per the scheme of the Act. Thus, the Tribunal rightly passed the docket order dated 20.05.2019 in I.A. No.3199 of 2018 dismissing the said I.A. filed by the petitioners to condone the delay of 590 days in filing the petition to set aside the dismissal order dated 21.02.2017, on the ground that the counter claim of the petitioners, independently, *sans* O.A., would not survive. Further, if at all the petitioners have any grievance/claim against the respondent's bank as projected in the counter claim; they can ventilate the same before the competent jurisdictional Civil Court, but not before the Debts Recovery Tribunal- I, Hyderabad. Therefore, there is no circumstance that warrants interference with the docket order under challenge by this Court under Article 226 of the Constitution of India. The Writ Petition is accordingly dismissed at the stage of admission itself. However, there shall be no order as to costs.



HIGH COURT FOR THE STATE OF TELANGANA STATEMENT OF WORK AS ON 31ST DECEMBER, 2019

NATURE OF CASES	PENDING AT THE BEGINNING OF THE MONTH I.E., AS ON 01.10.2019	INSTITUTIONS FROM 01.10.2019 TO 31.12.2019	DISPOSALS FROM 01.10.2019 TO 31.12.2019	PENDENCY
(A) ORIGINAL SIDE (CIVIL)	112577	7796	6409	113964
(B) APPELLATE SIDE (CIVIL)	62160	2035	2061	62134
(C) CRIMINAL CASES	29520	3111	2316	30315

GRAND TOTAL OF CIVIL CASES	174737	9831	8470	176098
GRAND TOTAL OF CRIMINAL CASES	29520	3111	2316	30315
GRAND TOTAL OF MAIN CASES	204257	12942	10786	206413

Saturday Benches:

A Division Bench comprising of Hon'ble the Chief Justice and Hon'ble Sri Justice A. Abhishek Reddy and Special Single Judge Benches comprising Hon'ble Justice G. Sri Devi, Hon'ble Sri Justice T. Vinod Kumar and Hon'ble Sri Justice K. Lakshman sat on 1st and 3rd Saturdays of the months of October, November and December 2019 and disposed off 319 Miscellaneous cases and 155 main cases during this period.

Sl. No.	Date	Disposal of Cases	
		Miscellaneous	Main
1	19-10-2019	69	29
2	02-11-2019	98	52
3	16-11-2019	70	41
4	07-12-2019	26	7
5	21-12-2019	56	26
	TOTAL	319	155

Disclaimer: Above statements are compiled on the basis of figures & Information received from the respective Registry.



SANCTIONED STRENGTH, WORKING STRENGTH AND VACANCY POSITION OF JUDICIAL OFFICERS IN THE STATE OF TELANGANA

SL. NO.	CATEGORY			SANCTIONED STRENGTH	WORKING STRENGTH	VACANCIES
1	DISTRICT JUDGES	No. of Posts	Officers Working	144	104	40
	District and Sessions Judges working under 65% quota	94	62			
	District and Sessions judges working under Direct Recruitment under 25% quota	36	28			
	District and Sessions Judges working under Accelerated Recruitment under 10% quota	14	8			
2	SENIOR CIVIL JUDGES Including 10 posts of Secretaries of DLSA, in the State of Telangana -10 Including 1 post of Administrative Officer, Telangana State Services Authority			102	89	13
3	JUNIOR CIVIL JUDGES			228	140	88
	TOTAL			474	333	141

Disclaimer: Above statement is compiled on the basis of figures & Information received from the respective Registry.



VACANCIES IN THE DISTRICT AND SUBORDINATE COURTS IN THE STATE OF TELANGANA:**DISTRICT JUDGES**

Under the Notification No.61/2019-RC, dated 01-04-2019 issued by the High Court for recruitment to 4 posts of District Judge by transfer through a Limited Competitive Examination (Accelerated Recruitment by transfer – 10% quota), the High Court provisionally selected 2 candidates and a letter was addressed to the Government of Telangana requesting to issue orders of appointment in favour of the provisionally selected candidates. However, one of the provisionally selected candidates opted for his appointment as District Judge under 65% quota which is beneficial to him, instead of appointing him under 10% quota. Accordingly, as requested by the High Court, the Government of Telangana issued orders appointing the remaining one candidate viz., Sri Dr. Sunnam Srinivas Reddy as District Judge under 10% quota, vide G.O.Ms.No.55 LAW(LA & J-SPL.B) Department, dated 03.12.2019.

CIVIL JUDGES

Under the Notification No.15/2019-RC, dated 08-03-2019 for recruitment to 67 posts of Civil Judge, the High Court provisionally selected 51 candidates (48 under direct recruitment and 3 under recruitment by transfer) and recommended the Government of Telangana for issuance of appointment orders.

**AMENDMENT OF CERTAIN RULES OF THE TELANGANA STATE JUDICIAL
(SERVICE AND CADRE) RULES, 2017**

In obedience to the orders dated 05-11-2019 of the Hon'ble High Court for the State of Telangana in W.P.Nos.23658, 23659, 5284 and 5285 of 2019 and 34953, 35166 and 35978 of 2018, and considering other issues noticed during the recruitment process of District Judges and Civil Judges, the Registry proposed certain amendments to the Telangana State Judicial (Service & Cadre) Rules 2017, and the said proposals were approved by the Full Court of the Hon'ble Judges with certain modifications. As directed, the Registry addressed a letter to the Government of Telangana while enclosing the proposed amendments along with the relevant existing rules of the Telangana State Judicial (Service & Cadre) Rules, 2017, for issuance of necessary orders approving the proposed amendments.

In response to the High Court's letter, the Government of Telangana has issued orders enhancing the cadre strength from 413 to 474 vide GO.Ms.No.59, LAW (LA & J.SPL-B) Department, Dated 20-12-2019.



WORKING STRENGTH AND VACANCY POSITION OF MINISTERIAL STAFF IN DISTRICT COURTS IN THE STATE OF TELANGANA AS ON 31-12-2019

Sanctioned Strength	7076
Working Strength	4617
Vacancies	2459

District wise Working Strength and Vacancies

Sl.No.	Unit Name	Total Sanctioned Strength of the subordinate staff in all categories	Working Strength in all categories	Vacancies in all categories
1.	ADILABAD	498	401	97
2.	KARIMNAGAR	770	441	329
3.	KHAMMAM	492	247	245
4.	MAHBUBNAGAR	594	357	237
5.	MEDAK	489	295	194
6.	NALGONDA	670	295	375
7.	NIZAMABAD	435	291	144
8.	RANGA REDDY	1084	764	320
9.	WARANGAL	515	357	158
10.	CITY CIVIL COURT, HYERABAD	690	545	145
11.	CITY SMALL CAUSES COURT, HYD	155	108	47
12.	MSJ COURT, HYDERABAD	504	381	123
13.	PRINCIPAL SPL. JUDGE FOR CBI CASES, HYD.	180	135	45
	TOTAL	7076	4617	2459

Disclaimer: Above statement is compiled on the basis of figures & Information received from the respective Registry.



**DETAILS OF THE STRENGTH OF STAFF IN SUBORDINATE COURTS
CATEGORY WISE AS ON 31-12-2019**

Sl. No.	Category	Sanctioned Strength	Working Strength	Vacancies
1.	Chief Administrative Officer	73	64	09
2.	Senior Superintendent	142	129	13
3.	Superintendent	278	270	08
4.	Stenographer – Gr.I	90	84	06
5.	Stenographer – Gr.II	77	63	14
6.	Stenographer – Gr.III	210	127	83
7.	Senior Assistants	329	305	24
8.	Junior Assistants	1548	1193	355
9.	Typists	578	354	224
10.	Field Assistants	428	328	100
11.	Examiners	220	136	84
12.	Copyists	329	87	242
13.	Drivers	79	58	21
14.	Record Assistants	239	200	39
15.	Roneo Operators/Lift Operator	01	00	01
16.	Process Server	904	514	390
17.	Attenders	1551	705	846
	TOTAL	7076	4617	2459

Disclaimer: Above statement is compiled on the basis of figures & Information received from the respective Registry.

**Filling up of vacancies in the cadre of Supporting Staff in the Subordinate Courts
in the State of Telangana.**

Under the Notification Nos.1/2019 to 9/2019 dated 31-07-2019, the computer based examinations of objective type with multiple choice answers were conducted from 04-11-2019 to 07-11-2019 in 59 centres in 3 shifts per day, and the evaluated answer sheets of the candidates are hosted in the official website of the High Court for information of the candidates and called for objection if any, from the candidates in respect of question/s, option/s or both; that accordingly 450 objections were received against 175 Question Ids. Further process is in progress.



**CONSOLIDATED STATEMENT SHOWING THE DISTRICT WISE
INSTITUTIONS, DISPOSALS AND
PENDENCY OF CIVIL AND CRIMINAL CASES**

FOR THE PERIOD FROM 01-10-2019 TO 31-12-2019

Sl.No.	NAME OF THE DISTRICT / UNIT	CIVIL			CRIMINAL		
		INSTITUTION	PENDENCY	DISPOSAL	INSTITUTION	PENDENCY	DISPOSAL
1	ADILABAD	1302	7259	1036	4673	16091	3731
2	CITY CIVIL COURTS, HYDERABAD	6090	44766	5132	43	279	49
3	CITY SMALL CAUSES COURTS, HYD	170	1208	126	0	0	0
4	METROPOLITAN SESSIONS JUDGES, HYD	53	363	32	18566	61236	16681
5	TRIBUNALS AND SPECIAL COURTS	217	4361	261	4	81	28
6	CBI COURTS, HYDERABAD	2	5	1	133	1636	119
7	KARIMNAGR	2351	20111	1903	8520	36933	7377
8	KHAMMAM	2252	14924	2207	4842	26481	3754
9	MAHABUBNAGAR	2941	19962	2140	3903	25154	3119
10	MEDAK	2477	14250	1702	3424	16868	2249
11	NALGONDA	2388	25440	2275	5926	39140	4493
12	NIZAMABAD	1366	9129	1163	1986	12263	1527
13	RANGAREDDY	8155	59596	5836	10950	68015	8603
14	WARANGAL	3252	24906	2719	4168	29736	2514
	GRAND TOTAL	33016	246280	26533	67138	333913	54244

Disclaimer: Above statement is compiled on the basis of figures & Information received from the respective Registry.



THE ACTIVITIES OF TELANGANA STATE LEGAL SERVICES AUTHORITY

FOR THE PERIOD FROM 1stOCTOBER, 2019 TO 31stDECEMBER, 2019

❖ **Rescue of two Mentally Ill Persons from Mental Health Institute, Thiruvananthapuram of Kerala State and handed over them to their family members at Hyderabad**

On receiving information from Kerala Legal Services Authority about the admission of one male and one female mentally ill persons belonging to Telangana State in Mental Health Institute, Thiruvananthapuram, the Telangana State Legal Services Authority collected the details of the two persons i.e. Mr. Dasarath, aged between 25 and 30 years, resident of Banala village, Belmur Mandal of Nagarkurnool District and one Smt. Shakuntala, aged about 70 years, resident of Zaheerabad, Sangareddy District. After obtaining permission from the Hon'ble Executive Chairman, TSLSA and taking the help from the Police Department, this Authority rescued the above two mentally ill persons, brought them to this Authority on 27.11.2019 and handed over them to their family members in the presence of the Member Secretary, TSLSA. The above activity of the Legal Services Authority is the one covered under NALSA (Legal Services to Mentally Ill and Mentally Disabled Persons) Scheme, 2015.



❖ **One Day Refresher Programme to 62 Accredited Advocate Mediators by TSLSA in coordination by MCPC at TS Judicial Academy :**

On 30.11.2019, the Telangana State Legal Services Authority conducted **one day Refresher Programme to the Advocate Mediators** in the State of Telangana in coordination with the Mediation and Conciliation Project Committee (MCPC) New Delhi on 'Commercial Courts Act' in Telangana Judicial Academy, Secunderabad. **Hon'ble Sri Justice M.S.Ramachandra Rao**, Judge, High Court for the State of Telangana and Executive Chairman, TSLSA has inaugurated the



programme and delivered the inaugural address. His Lordship also distributed Accreditation Certificates to 62 Advocate Mediators. **Ms. Nirja Bhatia** and **Ms. Nisha Saxena**, Judges and Senior Trainers, MCPC have conducted the training programme under the guidance of Sri Dharmendra Rana, Member Secretary, MCPC.



❖ LEGAL SERVICES CAMP MODULE AT MAHABUBNGAR ON 02.11.2019:

As per NALSA Module, the District Legal Services Authority, Mahabubnagar has organized the Legal Services Camp Module on **02.11.2019** at Palamoor University, Mahabubnagar, on "NALSA (Legal Services to the victims of Drug Abuse and Eradication of Drug Menace) Scheme 2015 and NALSA (Legal Services to the Victims of Acid Attacks) Scheme, 2016 by identifying all the villages in the erstwhile Mahabubnagar district. About 1800 students and other villagers attended the camp and they were benefited.



In the said camp, the short films namely "**ASARA, RAKSHANA and APADBANDHU**" prepared on the above two schemes by this Authority were exhibited and the gathering were benefited and much awareness has been created in the general public.



❖ LEGAL SERVICES CAMP MODULE HELD AT WARANGAL ON 09.11.2019:

As per NALSA Module, the District Legal Services Authority, Warangal has organized the Legal Services Camp Module on **09.11.2019** at Shivani High School, Wardhanpet (M), Warangal District on “NALSA (Effective Implementation of Poverty Alleviation Scheme) Scheme, 2015 by identifying all the cluster villages of Wardhannapet Mandal. As part of Pre-camp arrangements, the DLSA, Warangal has collected applications from the villagers and forwarded them to the concerned Departments. In the said Camp, nearly 3900 people were gathered, 18 stalls of different departments were established and LED screens were set up, thereby the villagers watched the documentaries.



In the said camp, MEPMA, Warangal in coordination with State Bank of India, Wardhannapet sanctioned Rs. 1.22 crores to Group women and cheque was presented in the camp. 14 Artificial Limbs, 14 wheelchairs and 04 SADAREM certificates were distributed to physically challenged persons, 10 bicycles were distributed to poor girl students, sanctioned

widow pensions to 19 women and distributed 26 Seniors Citizens Cards.

❖ LEGAL SERVICES CAMP MODULE BY CITY CIVIL COURT LEGAL SERVICES AUTHORITY, HYDERABAD ON 16.11.2019:

As per NALSA Module, the City Civil Court Legal Services Authority, Hyderabad in coordination with Telangana State Legal Services Authority has organized the Legal Services Camp Module on **16.11.2019** at Sultan-ul-Uloom Educational Society, Banjara Hills, Hyderabad on “NALSA (Legal Services to the victims of Drug Abuse and Eradication of Drug Menace) Scheme 2015. **Hon’ble Sri Justice Raghavendra S.Chauhan**, Chief Justice and Patron-in-Chief, TSLSA and **Hon’ble Sri Justice M.S.Ramachandra Rao**, Judge,





High Court for the State of Telangana and Executive Chairman, TSLSA, Hyderabad have inaugurated and addressed the gathering. The Member Secretary, TSLSA, the Chairpersons, City Civil Court Legal Services Authority and Metropolitan Legal Services Authority, the Commissioner of Police, Rachakonda and other Government Officials, NGOs and PLVs etc. participated in the

programme. About 480 students attended the camp and were benefited.

❖ LEGAL SERVICES CAMP MODULE AT NIZAMABAD ON 07.12.2019 :

As per NALSA Module, the District Legal Services Authority, Nizamabad has organized the Legal Services Camp Module **on 07.12.2019** at Baswa Gardens, Mahalaxmi Nagar, FCI Colony, Nizamabad on "NALSA (Legal Services to Senior Citizens) Scheme, 2016.

The camp was inaugurated by the Member Secretary, TSLSA, in the presence of the Prl. Dist.& Sessions Judge-cum- Chairperson and the Secretary, District Legal Services Authority, Nizamabad. The District Collector, Superintendent of Police and other Government officials participated in the camp. As part of pre-camp arrangement, the DLSA identified Old Age Homes and beneficiaries.

In the said camp, 48 Artificial Limbs were distributed to disabled persons, 40 hearing Aids were supplied to deaf persons, 100 Walking sticks and 200 Blankets were provided to Senior Citizens and also 9 Wheel Chairs were supplied to the needy persons.



❖ LEGAL SERVICES CAMP MODULE AT KARIMNAGAR ON 21.12.2019:

As per NALSA Module, the District Legal Services Authority, Karimnagar has organized the Legal Services Camp Module on **21.12.2019** at S.R.R. Govt. Degree & P.G. College, Karimnagar on **“NALSA (Effective Implementation of Poverty Alleviation Schemes) Scheme, 2015”**. The Chairman, DLSA, Karimnagar has inaugurated the programme in the presence of the



Government officials and about 2000 people attended the legal services camp from nearby villages of Karimnagar. The beneficiaries are mostly women and un-organized workers.

In the said camp, the total amount of Rs.2,80,180/- was distributed through cheques to the Building & Construction workers and Handloom and Powerloom weavers as part of rehabilitation and self employment.

❖ LEGAL SERVICES CAMP MODULE AT MEDAK ON 23.12.2019:

As per NALSA Module, the District Legal Services Authority, Medak has organized the Legal Services Camp Module on **23.12.2019** at the premises of Government Hospital, Sangareddy on NALSA (Legal Services to the Mentally Ill and Mentally Disabled Persons), Scheme, 2015 and NALSA (Legal Services to the Senior Citizens) Scheme, 2016.

During the camp, short films were displayed on the LED screen and explained the importance of Para Legal volunteers and their services. In the said camp, Hearing aids, walking sticks and wheel chairs were distributed to the needy persons and senior citizens. With the support of Non-Governmental Organizations, sports kits and blankets were distributed to the special disabled children of Sabitha School and disabled persons.



❖ CELEBRATION OF LEGAL SERVICES DAY THROUGHOUT THE STATE:

On 09.11.2019 **Legal Services Day** was observed in all the DLSAs. In this regard, as directed by the Hon'ble Patron-in-Chief and Hon'ble Executive Chairman, TSLSA, Competitions were held to the Government School Children in drawing, painting, elocution and essay writing throughout the State and the winners were given prizes.



❖ LEGAL AWARENESS CAMP ON THE EVE OF CONSTITUTION DAY:

On 26.11.2019 on the eve of **“Constitution Day”**, the DLSA Ranga Reddy under the aegis of Telangana State Legal Services Authority conducted an awareness camp at Mahatma Gandhi Law College, L.B. Nagar, Hyderabad.

The Member Secretary, TSLSA, the Metropolitan Sessions Judge, Ranga Reddy, Secretary, DLSA, Ranga Reddy and the college management participated in it. As directed by NALSA, the preamble of constitution was read out to the participants and the dignitaries explained the importance of Constitution Day and the fundamental duties of the citizens as enshrined in the constitution.



❖ LEGAL AWARENESS CAMP ON THE EVE OF DISABILITY DAY:

On 03.12.2019 on the eve of “Disability Day”, the City Civil Court Legal Services Authority, Hyderabad under the aegis of Telangana State Legal Services Authority conducted a Medical camp to the disabled persons at a Community Hall in Rasoolpura, Begumpet, Hyderabad. On behalf of the Telangana State Legal Services Authority, the Administrative Officer, TSLSA inaugurated the programme. The Secretary, CCCLSA, the Superintendent, Mental Health Institute, Erragadda, Hyderabad and the District Medical Health Officer (DMHO), Hyderabad participated in the said camp.

In the said camp, 07 wheel chairs and 10 tri-cycles were distributed to the disabled persons and also medical check-ups were done by the specialist doctors and medicines were provided to the needy persons.



❖ LOK ADALATS:

The Fourth National Lok Adalat was conducted on **14.12.2019** wherein, **17,005** pending cases and **17,989** Pre Litigation cases, in total **34,994** cases were settled and an amount of **Rs. 106,55,41,508/-** was awarded in them.

❖ REGULAR LOK ADALATS:

In Regular Lok Adalats, during the months of October, November and December, 2019, **3417** cases were settled, out of which **1592** Pre Litigation cases and **1825** pending cases were settled by awarding an amount of **Rs. 26,23,59,128/-**.

❖ LEGAL AID BENEFICIARIES:

During the months of October, November and December, 2019, the Legal Services Institutions appointed **392** Panel Advocates to the needy persons and legal advice was given to **3969** persons.



STATISTICS OF HIGH COURT LEGAL SERVICES COMMITTEE

FOR THE PERIOD FROM 1st OCTOBER, 2019 TO 31st DECEMBER, 2019

The High Court Legal Services Committee conducted regular Lok Adalat on 25-10-2019 and one National Lok Adalat on 14-12-2019 as per the directions of the National Legal Services Authority, New Delhi and Hon'ble Chairman, High Court Legal Services Committee, for settlement of various categories of pending cases on the file of Hon'ble High Court and pre-litigation cases were also referred to Lok Adalat.

The Office also conducted Pre-Conciliation on Lok Adalat meetings on daily basis with the Officials of various Insurance Companies, TSRTC, Government Pleader (Appeals) and Advocates/Parties to chalk out the feasibility of settlement of various categories of cases pending on the file of Hon'ble High Court for the State of Telangana, before the Lok Adalat.

Statement showing the number of Lok Adalats conducted and cases settled during the period from 01-10-2019 to 31-12-2019

Sl. No.	Date of Lok Adalat	No. of Pre-litigation cases taken up	No. of Pre-litigation cases settled	PLC Cases Settled Amount	No. of pending cases taken up	No. of pending cases settled	Pending cases Settled Amount (Rs)	Total Amount (PLC+Pending) (Rs)
1	25-10-2019	2	2	22,55,880/-	20	12	1,58,70,242/-	1,81,26,122/-
2	14-12-2019	21	16	1,43,43,016/-	798	487	6,80,54,198/-	8,23,97,214/-

PROVIDING LEGAL AID:

Apart from conducting Lok Adalats, the High Court Legal Services Committee also provided Legal Aid to the eligible applicants/petitioners for filing Appeals, Writ Petitions etc., before the Hon'ble High Court for the State of Telangana.

Statement showing Legal Aid provided to eligible applicants/petitioner across categories:

Sl.No.	Month	SC	ST	Women	General	In Custody	Total
1	October, 2019	1	--	7	1	6	15
2	November, 2019	2	--	8	3	4	17
3	December, 2019	1	--	4	3	8	16
	TOTAL	4	--	19	7	18	48



ACTIVITIES OF TELANGANA STATE JUDICIAL ACADEMY

FOR THE PERIOD FROM 01-10-2019 TO 31-12-2019

(A). XVIII Professional Advancement Course:

22 Newly promoted District Judges to preside over Fast Track Courts underwent XVIII Professional Advancement Course for two weeks at the Academy from 14-10-2019 to 25-10-2019. The course was designed as suggested by the Hon'ble Patron in Chief of the Academy. The first week covered subjects on Civil side and the Second week covered subjects on Criminal side. In house faculty and the Guest Faculty who included Hon'ble Sri Justice G.V.Seethapathy and Hon'ble Sri Justice K.C.Bhanu, former Judges of the High Court interacted with the trainee Officers on POC SO Act, SC/STs (POA) Act, NDPS Act, Family Courts Act, Cyber Laws, Criminal Trial, Child Psychology, Medical Jurisprudence, Civil Appeals, Law of Succession among Hindus etc.. The trainees also visited the Gandhi Hospital, Secunderabad to have practical insights of Wounds and

Injuries-Human Anatomy and Physiological changes.

The Officers were imparted with English Language improvement classes during the entire schedule. Experienced faculty from the Osmania University, Department of English took the sessions as per the module designed, The Faculty of English Language also made the trainee Officers better understand the nuances of English language and



stressed upon the proper translation while recording the evidence of witnesses. On 25-10-2019 Hon'ble Sri Justice Challa Kodanda Ram delivered the valedictory Address and presented the Course Completion Certificates to the trainee officers.

(B). Training Sessions for Newly promoted Senior Civil Judges:

19 Newly promoted Senior Civil Judges underwent Special Training for two days at the Academy from 19-10-2019 to 20-10-2019. The course was designed as suggested by the Hon'ble Patron in Chief of the Academy covering the topics on Art of Writing Judgements, Appreciation of Evidence and English Language. In house Faculty and the Guest Faculty who included former Judges of High Court interacted with the trainee Officers on the said topics. Hon'ble Justice G.V.Sethupathy, Retd. Judge of Hon'ble High Court interacted on the topic "Appreciation of Evidence in Civil Cases" and had very elaborately explained the trainee Officers as to how the different types of evidence have to be appreciated in different types of proceedings and how to give findings with reasons on the facts in issue.



On 19-10-2019, Hon'ble the Chief Justice and Patron-in-Chief of the Academy Hon'ble Sri Justice Raghvendra S. Chauhan addressed the trainee Junior Civil Judges, Senior Civil Judges and District Judges on the topic 'Judgment Writing'. Questions were put to the trainee Officers on the concept of Judgment Writing. Hon'ble Patron-in-chief stressed on the need to deliver the Judgments in simple language so



that even a common reader may understand the decision and the reasons therefore. His Lordship also impressed upon the trainee Officers to keep themselves abreast with the latest legal position. On this occasion, the Academy and the trainee Officers had the privilege of having the gracious presence of the other Hon'ble Judges of High Court for the State of Telangana, Honourable Sri Justice T. Vinod Kumar, Honourable Sri Justice A. Abhishek Reddy and Honourable Sri Justice K. Lakshman and the Lordships interacted with the trainees.

(C). XX Basic Course for Junior Civil Judges:

19 Junior Civil Judges from the State of Telangana are drawn to the Academy to undergo final reflective and integrated learning from 01-11-2019 to 31-12-2019. The training was designed not only to be practical, but also to test how far the trainee Officers are perceiving, disseminating and are applying the information and resource material given in the class to the Questions and Problems given to them in the Class Room and Home Activities. The subjects covered are on Civil Laws, Court Management, Accounts, Special Laws and Personality Development.

The trainee Officers were addressed by the director and the In House Faculty and also by the Guest Faculty. In this schedule, the new English language course tool, by name, 'DynEd' has been introduced to improve the English language skills among the trained officers. By logging into DynEd login and password, the trainee would have a secure window permitting to the progress of each level and the DynEd Analytics allow instantaneously measure the effectiveness of his English program, from top to bottom at a preliminary or advance level. On 21-12-2019 Honourable Sri Justice P. Naveen Rao addressed the trainee Officers. On 26-12-2019 Honourable Sri Justice B.Seshasayana Reddy, Former Judge, High Court of A.P. addressed the officers on the topic of Appreciation of Evidence.





With this schedule, these Junior Civil Judges have successfully completed their one year basic training course at the Academy. On 31-12-2019 the Hon'ble the Chief Justice and Patron-in-Chief of the Academy Hon'ble Sri Justice Raghvendra S. Chauhan delivered the Valedictory Address. The Hon'ble Patron-in-Chief guided the trainee Judges for their future service and has given valuable suggestions for their success as good Judges and

presented the Course Completion Certificates. Hon'ble Sri Justice A. Rajasheker Reddy, the President of the Academy and Hon'ble Sri Justice A. Abhishek Reddy also addressed the trainee Junior Civil Judges on the occasion of valedictory function.



XX Batch JCJ Group Photo with Hon'ble the Chief Justice Sri Raghvendra S. Chauhan, Sri Justice A. Rajasheker Reddy, Sri Justice A. Abhishek Reddy, Director, TSJA and other in-house faculty members of the Academy

(D). Inauguration of Kitchen on 29.11.2019 by the Hon'ble the Chief Justice.

On 29-11-2019 the newly constructed sophisticated and modern kitchen was inaugurated by Hon'ble Sri Justice Raghvendra S. Chauhan, the Hon'ble Chief Justice and Patron-in-Chief of the Academy in the gracious presence of Hon'ble Sri Justice A. Rajasheker Reddy, the President of the Academy and Hon'ble Sri Justice C. Kodanda Ram and Hon'ble Justice G. Sridevi, the Members, Board of Governors of the Academy and Hon'ble Sri Justice M.S. Ramachandra Rao, Hon'ble Sri



Justice P.Naveen Rao, Hon'ble Sri Justice T. Vinod Kumar, Hon'ble Sri Justice A.Abhishek Reddy and Hon'ble Sri Justice K.Lakshman.



The state of the art, modern kitchen was constructed by Roads & Buildings Department, Telangana Government. Now the Academy is providing delicious and nutritious food and beverages to the trainee officers from morning tea/coffee to dinner.

(E). Training Programme to the District System Administrators:

On 22-11-2019 and 23-11-2019 a Training Programme was conducted for 42 District System Administrators, System Officers/System Assistants in the State of Telangana on Case Information System 3.1 Software and Development facilities under e-Courts project. As per the directions of the Computer Committee of the Hon'ble High Court this programme was conducted at the Academy and the Master Trainers who are already functioning in the Courts, who are drawn to train the participant staff members. Various modules available in CIS 3.1 software and the newly developed applications such as NSTEP, e-Pay, JustIS were explained to the participants. Trainees were impressed upon the need to maintain the integrity of the CIS Software to disseminate information to all the stakeholders in the justice delivery system.

(F). Training Programme to the newly selected 17 Law Clerks:

On the directions of the Hon'ble High Court a two week training programme was conducted for newly selected Law Clerks as part of pre-appointment training module. The in house faculty has impressed upon the trainee Law Clerks as to their duties and functions in the Hon'ble High Court. Various law softwares and legal applications were explored by the trainee officers during this training programme, so that they may assist the Hon'ble Judges in the High Court in the day to day Judicial functioning. Honourable Sri Justice P. Naveen Rao garu, Judge, High Court for the State of Telangana addressed the trainees and guided them.





Honourable Sri Justice P. Naveen Rao addressing the newly selected law clerks



The newly appointed law clerks with the Director and the faculty members of the Telangana State Judicial Academy after the two weeks of their training program.



Events at District Courts

Inaugurations at Karimnagar District Court Complex:

On 30-11-2019, The Hon'ble the Chief Justice, Sri Justice Raghvendra S. Chouhan Ji along with Hon'ble Sri Justice Challa Kodanda Ram garu, Judge, High Court for the State of Telangana and Administrative Judge of Karimnagar District and Hon'ble Sri Justice P. Naveen Rao garu, Judge, High Court for the State of Telangana, inaugurated the POC SO Court along with the Garden of Family Court, R.O. Water plant and Centralized e-filing Centre in the premises of District Court, Karimnagar.

INAUGURATION OF CHILD FRIENDLY COURTS

Family Court and POC SO Court:

The old building of Family Court is renovated and a garden is designed for the married couples to have pleasant time in the garden to reconcile with each other and also to spend time with their children in the modern garden. A separate room is built adjacent to the Family Court providing space to the couples to sit and talk with each other in private to resolve their disputes. A washroom and space for changing nappies is also provided.



It was the idea of the Hon'ble Sri Justice P. Naveen Rao garu, the then Administrative Judge of Karimnagar District to design a beautiful garden and separate POC SO Court, renovation of Family Court and also having a building for centralized e-filing Centre.



POCSO COURT:



One of the existing Courts in the District Court premises is renovated to establish POCSO Court with new infrastructure, equipment and facilities like Podiums, Speakers, CCTV cameras with Monitor to conduct the trial in-camera and in a child-friendly manner with separate entrances for accused and victim without revealing the identity of the child as per the norms prescribed in the POCSO Act. The POCSO Court was inaugurated on

30-11-2019 by the Hon'ble Sri Justice Raghvendra S. Chouhan Ji, Hon'ble the Chief Justice in the august presence of Hon'ble Sri Justice Challa Kodanda Ram garu, Judge, Hon'ble High Court for the State of Telangana and Administrative Judge of Karimnagar and Hon'ble Sri Justice P. Naveen Rao garu, Judge, Hon'ble High Court for the State of Telangana.

Centralised Filing Centre:

Inauguration of Centralized E-filing Centre consisting of Copying Establishments, e-filing of cases of all the Courts situated in District Court premises and Judicial Information System, newly constructed on first floor of District Court Building was inaugurated on 30-11-2019 by the Hon'ble Sri Justice Raghvendra S. Chouhan Ji, Hon'ble the Chief Justice in the august presence of Hon'ble Sri Justice Challa Kodanda Ram garu, Judge,



Hon'ble High Court for the State of Telangana and Administrative Judge of Karimnagar and Hon'ble Sri Justice P. Naveen Rao garu, Judge, Hon'ble High Court for the State of Telangana.

Inauguration of R.O. Water Plant:



With an aim to provide purified drinking water to the Officers, Litigant Public, Advocates and Staff members, an R.O. Water plant was established in the Prl. District Court complex and the same was inaugurated by Hon'ble the Chief Justice, Sri Raghvendra S. Chouhan Ji on 30-11-2019.



GALLERY OF PHOTOGRAPHS FROM KARIMNAGAR DISTRICT COURT:



RO Water Plant at District Court premises, Karimnagar



Wall paintings on Compound wall of District Court, Karimnagar



GALLERY OF PHOTOGRAPHS FROM THE DISTRICT COURT, WARANGAL:

Paintings in general waiting area, counseling room, JJB Court Hall, Child Welfare Committee Hall, Office of the Child Line and the corridor premises:







Continuation to the E-newsletter, Vol. No.1 Issue-2

There was nothing of the kind of a fixed judiciary or prescribed codes of judicature, and hence everything depended on the personal integrity of the presiding Judge. The proceedings in these courts were very brief, and judgments were given orally and no records of the cases were kept. The people were extremely reluctant to have recourse to litigation, for they knew how small their chances were of obtaining justice. Those who were powerful enough refused to submit to these courts, preferring to dispense justice in their own way. Important cases, again, were settled by direct appeal to the Minister.

In the districts there were no regular courts for the administration of civil and criminal justice, but in large towns like Aurangabad Qazis and Amils heard some of the cases, while in the villages disputes were compounded by panchayats, consisting of patels and patwaries, and other men of the status not lower than that of the contending parties.

Referring to the magistracy of his time, an India Office document states: "All these officers are well educated, though all have not done well, several had received their training in one of the British Provinces. Many discharged their duties with more or less efficiency, and many have by their firmness and uprightness brought credit to their department." Before the year 1884 there was no regular system of examination or test for people to qualify themselves for the Bar. Nevertheless, those who appeared before the Bench had rare acumen of common sense and their arguments would have ranked today among those of the most eminent lawyers. Even women were not disqualified from holding briefs, and one such woman, who not infrequently appeared and argued before Hyderabad Courts was named Ameer Bee. In this year Judicial examinations were introduced, and the first grade pleaders were required to wear yellow gowns.



Note: The Author Mr. A. Fathulla Khan has given a detailed description about how courts functioned and they underwent reforms during the Nizam's rule in Hyderabad State, in the Book titled "A History of Administrative Reforms in Hyderabad State" [Remaining part to be continued in the next issue]

